

Central Administrative Tribunal Madras Bench

OA/310/00022/2017

Dated Thursday the 4th day of January Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

Mr.J.Rajendran,
S/o R.Jayaraman,
No.23, Kannagi Street,
Keezperumbakkam,
Villupuram 605602 .. Applicant

By Advocate M/s. T.N.Sugesh

Vs.

1. The Union of India, rep by the General Manager, Southern Railway, Park Town, Chennai 600003.
 2. The Divisional Railway Manager, Tiruchirapalli Division, Southern Railway, Trichy.
 3. The Divisional Personnel Officer, Tiruchirapalli Division, Southern Railway, Trichy. .. Respondents

By Advocate Ms.R.Sathyabama

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. Learned counsel for the applicant submits that the applicant has made a claim for appointment under LARGESS Scheme which has now been put on hold following the observations of the Hon'ble High Court of Punjab & Haryana in CWP No.7714/2016 dated 27.4.2016 and of the Hon'ble Apex Court in the SLP filed thereon. It is submitted that the applicant would be satisfied if his claim is considered in the event of the Scheme being revived and brought back into operation after removing the hold.

2. Learned counsel for the respondents would refer to the order of this Tribunal in OAs 426/2017 dated 11.12.2017 and 534/2015 dated 20.12.2017 in similar cases. It is submitted that in the event of the scheme being brought back into operation, the applicant could submit a representation at that time, which would be considered in accordance with the provisions of the scheme.
3. In view of the submission, the OA is disposed of with liberty to the applicant to submit a representation to the competent authority in the event of the scheme being brought back into operation which shall be considered by the authority concerned within a period of two months therefrom, in accordance with the provisions of the scheme.
4. OA is disposed of as above. No costs.

(R.Ramanujam)
Member(A)
04.01.2018

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